

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.359  
ANSWERED ON 03/02/2023**

**SETTING UP OF TRIBUNALS**

**359. SHRI L.S. TEJASVI SURYA:**

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the number of tribunals set up in the country under Article 323-A and B of the Constitution, State-wise;
- (b) the number of tribunals set up following legislations or any other method/treaty/agreement, State-wise;
- (c ) the number of tribunals presently functioning and those discontinued, State-wise;
- (d) the number of tribunals with vacancies, State-wise; and
- (e) the total expenditure incurred by the Government year-wise over the last five years in operating such tribunals?

**ANSWER  
MINISTER OF LAW & JUSTICE  
(SHRI KIREN RIJJU)**

(a) to (e): As per Tribunals Reforms Act, 2021, there are sixteen functional Tribunals, which are administered under respective Acts by different Ministries/Departments/State Governments. Under Article 323A and 323B of the Constitution, the State Governments are also empowered to set up Tribunals for adjudicating disputes in the respective States. The Central Government is not mandated to administer the Tribunals, set up by the State Governments and hence no data on State wise Tribunals and expenses incurred on administering them is maintained by the Central Government.

As per Finance Act, 2017 and the Tribunals Reforms Act, 2021, thirteen Tribunals have since been discontinued by the Central Government.

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